

unions and other connected matters are under the examination in the light of the views contained in the Report of the Tripartite Committee on Comprehensive Industrial Relations Law and the Composition of the Indian Labour Conference.

#### **Camel Post Office]**

\*525. SHRI S. S. SOMANI : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under the consideration of Government to run Camel Post Office in the State of Rajasthan, particularly in the desert areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) and (b), No, Sir. One Camel Post Office (Mobile E.D.B.O.) has already been opened on 27-10-77 in village Mithadia of Bikaner District. The Post Office serves two villages i.e. Mithadia and Modayan.

#### **Implementation of Equal Remuneration Act, 1975 in Plantations**

\*526. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the Equal Remuneration Act passed during 1975, the International Women's Year, failed to give justice to women workers in Plantations who constitute 46 per cent in the industry; and

(b) if so, the steps being taken to implement that?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA) : (a) The Equal Remuneration Ordinance, 1975, later replaced by the Equal Remuneration Act, 1976 was extended to plantations on 15-10-1975. The Act is fully applicable to plantations from that date.

(b) All State Governments/Administrations have been requested from time to time to ensure effective implementation of the Act.

#### **Cyclone warning issued by Communication Department**

\*527. SHRI PRASANNBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry have enquired into the allegations that the cyclone affected States of Tamil Nadu and Andhra Pradesh ignored the warning issued by the Communication Department;

(b) if so, the main details of the warning issued;

(c) the extent to which the State Governments were responsible;

(d) whether his Ministry had informed the Central authorities concerned also about the cyclone and the warning issued and about the State Governments ignoring it; and

(e) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Warnings against the cyclones were issued by the India Meteorological Department. It is not usual for the Central Government to enquire into the action taken on the warnings by State Governments.

(b) Warnings against the cyclones affecting Andhra Pradesh were issued from 17th November, 1977 until the cyclone came over land on 19th November, 1977. Tamil Nadu was warned against cyclone from 10th November, 1977 until it came over land on 12th November, 1977.

(c) The State Governments are responsible for taking all possible precautions.

(d) Officials of the Departments of the Central Government in the affected areas, such as the Railways, Ports, etc. who are on the warning list of India Meteorological Department were warned against the cyclones.

(e) Does not arise.

#### **Ayurvedic Drugs Factory at Ranikhet, U. P.**

\*528. DR. MURLI MANOHAR JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the progress made on the project to establish an Ayurvedic Drugs Factory at Ranikhet in U. P. as had been announced in the Lok Sabha during the Budget Session